

The Notaries Rules, 1956

[THE SCHEDULE]

(See rule 8(4A))

Sl.No.	Name of the State/Union Territories	Maximum Number of notaries to be appointed by the Central Government	Maximum Number of notaries to be appointed by the State Government or Union territory Administration
	(1)	(2)	(3)
1	Andhra Pradesh	575	863
2	Assam	575	575
3	Bihar	925	925
4	Gujarat	625	625
5	Kerala	375	563
6	Madhya Pradesh	1125	1688
7	Tamil Nadu	725	1088
8	Maharashtra	875	1313
9	Karnataka	675	675
10	Orissa	750	750
11	Punjab	638	425
12	Rajasthan	800	800
13	Uttar Pradesh	1750	1750
14	West Bengal	450	450
15	Jammu & Kashmir	350	350
16	Nagaland	200	200
17	Haryana	713	475
18	Himachal Pradesh	300	300
19	Manipur	225	225
20	Tripura	100	100
21	Meghalaya	175	175
22	Sikkim	100	100
23	Mizoram	200	200
24	Arunachal Pradesh	325	325
25	Goa	50	50
26	Uttranchal	325	325
27	Chhattisgarh	400	600
28	Jharkhand	450	450
29	Delhi	488	325
30	Andaman & Nicobar Island	50	50
31	Lakshdweep	25	25
32	Dadar & Nagar Haveli	25	25
33	Daman & Diu	50	50
34	Pondicherry	100	100
35	Chandigarh	38	25